

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,  
SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(Department of Revenue)

Notification No. 12/2019-Customs (ADD)

New Delhi, the 26<sup>th</sup> February, 2019

G.S.R. (E). –Whereas, in the matter of “Textured Tempered Coated and Uncoated Glass with a minimum of 90.5% transmission having thickness not exceeding 4.2 mm (including tolerance of 0.2 mm) and where at least one dimension exceeds 1500 mm, whether coated or uncoated” (hereinafter referred to as the subject goods) falling under tariff item 7007 19 00 or 7007 21 90 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from Malaysia (hereinafter referred to as subject country), and imported into India, the Designated Authority in its final findings, published in the Gazette of India, Extraordinary, Part I, Section 1, vide F. No.6/45/2017-DGAD, dated the 17<sup>th</sup> January, 2019, has come to the conclusion that the subject goods has been exported to India from subject country below their normal values and consequently, the domestic industry has suffered material injury and that the material injury has been caused by the dumped imports of subject goods from the subject country during the Period of Investigation, and has recommended imposition of definitive anti-dumping duty on imports of the subject goods, originating in, or exported from the subject country and imported into India, in order to remove injury to the domestic industry for a period of five years from the date of publication of this notification in the Official Gazette.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country of origin as specified in column (4), exported from the country as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (7), in currency and per unit of measurement as specified in the corresponding entry in column (8) of the said Table, namely:-

**Table**

S. No.	Tariff Item	Description of Goods	Country of Origin	Country of Export	Producer	Duty Amount	Unit
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1.	7007 19 00 or	Textured Toughened (Tempered) Glass	Malaysia	Any Country	M/s Xinyi	Nil	US\$ /MT

	7007 21 90	<i>means</i> Textured Toughened (Tempered) Glass with a minimum of 90.5% transmission having thickness not exceeding` 4.2 mm (including tolerance of 0.2 mm) and where at least one dimension exceeds 1500 mm, whether coated or uncoated		other than China	Solar Sdn. Bhd. Malaysia		
2.	7007 19 00 or 7007 21 90	-do-	Malaysia	Any Country other than China	Any Producer other than M/s Xinyi Solar Sdn. Bhd., Malaysia	114.58	US\$ /MT
3.	7007 19 00 or 7007 21 90	-do-	Any Country other than Malaysia and China.	Malaysia	Any	114.58	US\$ /MT

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

*Explanation.-* For the purposes of this notification, rate of exchange applicable for the purpose of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

[F. No. 354/30/2019-TRU]

(Gunjan Kumar Verma)  
Under Secretary to the Government of India